

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Tuesday, 31st August, 1954

The Lok Sabha met at a Quarter Past Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INSURANCE ACT, 1938

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following notifications, under sub-section (2) of section 2C of the Insurance Act, 1938:

(i) Ministry of Finance Notification No. 658-I(2)/44, dated the 27th May, 1954; [Placed in Library. See No. S. 271/54.] and

(ii) Ministry of Finance Notification No. 666-I(1)/46, dated the 27th May, 1954. [Placed in Library. See No. S-272/54.]

MESSAGE FROM THE RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of the Rajya Sabha:

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th

338 L.S.D.

August, 1954, has passed the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Hindu Marriage and Divorce Bill, 1952:

Motion

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to amend and codify the law relating to marriage and divorce among Hindus be extended up to Friday, the 24th September, 1954."

UNTOUCHABILITY (OFFENCES) BILL.—Contd.

Mr. Speaker: We will now proceed with the further consideration of the motion moved by Dr. Kailas Nath Katju on the 26th August, 1954, for reference of the Untouchability (Offences) Bill to a Joint Committee. Amendments tabled will also be considered along with this motion.

Shri Laskar will continue his speech.

Shri Laskar (Cachar-Lushai Hills—Reserved—Sch. Castes): Sir, I was yesterday referring to the report of the Commissioner for the Scheduled Castes and Scheduled Tribes for the year 1953. Mr. Srikant, the Commissioner for the Scheduled Castes and the Scheduled Tribes is the right man in the right place and he really feels, understands and realises the conditions and problems of the Scheduled Castes and Scheduled Tribes. He has narrated in his report the actual states of things prevailing all over the country. He has given many instances also.